

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 1851/2004
MA NO. 1576/2004

This the 3rd day of August, 2004

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HON'BLE SH. KULDIP SINGH, MEMBER (J)

1. Anand Singh
S/o Shri Roop Singh,
R/o, 213-C, Nyay Khand (II),
Indra Puram, Ghazibad.
2. Dinesh Singh Chauhan,
S/o Shri G.S. Chauhan,
R/o B-2841, Netaji Nagar,
New Delhi - 110023.
3. Baldeo Manjhi,
S/o Late Shri S.N. Majhi,
R/o E-224, West Vinod Nagar,
Gali No.4, Delhi-110092.
4. Hans Raj,
S/o Shri Chandgi Ram,
R/o Village Dattor,
P.O. Khash, District Rohtak,
Haryana.
5. Dilip Kumar,
S/o Shri Ayodhya Prasad,
R/o J-302, Sewa Nagar,
New Delhi - 110003.
6. Sanjay,
S/o Shri Ram Lal,
R/o 175/D1, Railway Colony,
Paharganj, New Delhi-110055.
7. H.N. Rai
S/o Shri Jagpati Rai,
R/o R-3-A.2 Plot No.5, Mohan Garden,
Uttam Nagar, Delhi-110059.
8. Rishi Prakash,
S/o Shri Mauji Ram,
Village Dimana,
P.O. Chuniyana,
Distt. Jhajjhar.
9. Ram Kishore,
S/o Shri Bhola Dutt,
R/o 1764, Laxmi Bai Nagar,
New Delhi.
10. J.S. Gusain,
S/o Late Shri K.S. Gusain,
GB-104, Pul Parhlaipur,
Tuglakabad, New Delhi-110044.
11. Satish Kumar,
S/o Shri Gajraj Singh,

R/o, D-742, Netaji Nagar,
New Delhi - 110023.

12. Darban Singh Rawat,
S/o Shri K. S. Rawat,
11, Staff Quarters,
MEA Akbar Bhawan,
New Delhi.
13. B.S. Rawat,
S/o Shri Kamal Singh
R/o 1098, Sector-7,
Pushp Vihar,
New Delhi.
14. Raj Kumar,
S/o Shri Bhagwan Dass,
F-Block, 619, Dakshin Purri,
Delhi-110062.
15. Rajindra Kumar,
S/o Shri Jagdish Chander,
R/o 19-B, Qutab Enclave, Phase-II,
DDA Flats, New Delhi-110016.

...Applicants

(By Advocate: Sh. A.K.Behra)

Versus

Union of India through

1. The Secretary,
Ministry of External Affairs,
South Block,
New Delhi - 110001.
2. Secretary,
Ministry of Personnel, Public
Grievances & Pensions,
North Block,
New Delhi - 110001.

...Respondents

O R D E R (ORAL)

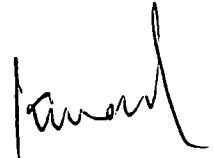
By Sh. Kuldip Singh, Member (J)

This is a second round of litigation. Applicant had earlier filed an OA seeking regularisation. OA was allowed but vacancies were not available so they have not been regularised. Applicants continue to work with Ministry of External Affairs. Now the vacancies have arisen in 2003, still the applicants have not been regularised. Applicants have made a representation but no decision has been taken.

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2. Let the department decide this representation keeping in view the earlier judgment passed by this Court in OA-292/1992 (Annexure A-1). Respondents should pass a reasoned and speaking order within a period of one month from the date of receipt of a copy of this order.

Dasti order.


(KULDIP SINGH)
Member (J)

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